

admissible only to employees on regular pay rolls.

(c) and (d). The question whether the ceiling on honorarium of Rs. 150/- per month being paid to part-time Dentists should be increased, in view of the rise in cost of living and other factors, was examined in February 1970 and the ceiling on Honorarium was enhanced to Rs. 200/- per month w.e.f. 26.2.1970. The Railways have also been advised to review and refix the honorarium to part-time Dentists within the revised ceiling limit, wherever justified.

Jhuggies on Railway Land Between Patel Nagar and Delhi Cantt. Stations

2160. SHRI BAL RAJ MADHOK : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that a large area of Railway land on both sides of the Railway line between Patel Nagar and Delhi Cantt. Stations has been occupied by squatters who have built their jhuggies on that land ;

(b) if so, whether Government propose to part with that land for permanent settlement of the Jhuggi dwellers ; and

(c) if not, the reason why Government have been encouraging squatting on this land and what steps have been taken to see that those who have squatted there get minimum civic amenities there ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) No.

(b) and (c). Do not arise.

Overbridge at the Link Road Level Crossing, New Delhi

2161. SHRI BAL RAJ MADHOK : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that a decision has been taken to build an overbridge at the Railway crossing on the Link Road between Jangpura and Defence Colony in New Delhi; and

(b) if so, when the work on this project will start and the time by which it will be completed ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) Yes.

(b) The work is likely to commence by about the middle of 1971 and will take at least 2 years thereafter for completion.

Enquiry Office at Pathankot Station (Punjab)

2162. SHRI VIKRAM CHAND MAHAJAN : Will the Minister of RAILWAYS be pleased to state :

(a) the number of trains which arrive and leave Pathankot (Punjab) station ;

(b) whether any enquiry office remains open round the clock, and if not, the reasons therefor ; and

(c) what steps are being taken to keep the enquiry office open ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : - a) In a day 36 passenger carrying trains arrive/leave Pathankot from/to various directions.

(b) and (c). The Reservation-cum-Enquiry Office at Pathankot remains open from 9.00 to 17.00 hrs. The question of extending the working hours of the Enquiry Office is under consideration.

Amendments in Advocates Act

2163. SHRI VIKRAM CHAND MAHAJAN : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether an assurance was given by him to bring in new legislation to amend Advocates Act ; and

(b) if so, when the amending Bill would be brought before Parliament ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO) : (a) Yes, Sir.

(b) After the Lok Sabha grants leave to withdraw the Advocates (Second Amendment) Bill, 1964, now pending before it.

Increased Freight on Sugar Cane

2164. SHRI S. S. KOTHARI : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the incidence

of increase in Railway freight on sugar-cane in the last budget owing to re-classification under class 32.5 is very heavy and representations have been made to Government; and

(b) if so, what steps Government are taking to reduce this burden, which is adversely affecting the cane-growers and sugar industry?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) and (b). Classification of sugar cane was lowered from 3'-A to 32.5 with effect from 1-4-1970. However, with the cancellation of lump sum wagon rates for sugar cane booked to sugar mills, the freight rates went up from about 7% to 43% over different leads on different Railways. Representations against this increase have been received but since the revised rates still do not cover the cost of haulage there is no scope for any reduction in the freight rates for sugar-cane introduced from 1.4.1970.

Upgrading of Posts of Material Checkers as Material Clerks (South Central Railway)

2165. **SHRI SURAJ BHAN :** Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware that the posts of Material Checkers have not been upgraded to Material Clerks in terms of Railway Board's letter No. PC/62/PS-5/SS-1 dated the 27th September, 1963 on the D B K Projects and also on Secunderabad and Vijayawada Divisions of South Central Railway; and

(b) whether implementation of the said Board's orders will be made with retrospective effect and the benefits thereof conferred on the employees concerned?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) and (b). The information is being collected and will be laid on the Table of the Sabha in due course.

Juniors Drawing More pay than Their Seniors in Civil Engineering Department (South Central Railway)

2166. **SHRI SURAJ BAAN :** Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that in the Civil Engineering Department of South Central Railway, Junior Officers in Class II Cadre have been drawing more pay than their seniors and if so, the reasons therefor; and

(b) whether Government propose to review all such cases and equalise the pay of the seniors to that of their juniors?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) and (b). Yes. Since promotions to Class II Cadre in the Civil Engineering Department are made from amongst various eligible Class III employees in different cadres having different scales of pay and drawing different rates of pay, the situation of junior officers in Class II Cadre drawing more pay than their seniors cannot be helped.

The orders for stepping up the pay of the seniors equal to that of their juniors, however, exist, subject to the fulfilment of the following conditions :—

- (i) Both the Junior and Senior employees should belong to the same cadre and the posts in which they have been promoted or appointed should be identical and in the same cadre;
- (ii) The scales of pay of the lower and the higher posts in which they are entitled to draw pay should be identical; and
- (iii) The anomaly should be directly as a result of fixation of pay by increasing the pay of an employee by one increment in lower scale and then fixing in higher scale at the stage next above. If in the lower post the junior employee draws from time to time a higher rate of pay than the senior by virtue of fixation of pay under the normal rules, say due to grant of advance increments or due to accelerated promotion etc., the orders regarding up the pay of the senior employee are not to be invoked.

Retirement Benefits to Ex-Nizam State Railway Employees

2167. **SHRI SURAJ BHAN :** Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Ex-State Railway employees have been promised retirement benefits on par with those of the respective State Governments;

(b) whether Government are aware that erst-while Hyderabad Government gave